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**TELANGANA BILLS**  
**TELANGANA LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Telangana Legislative Assembly on 20th March, 2018.

**L. A. BILL No. 3 OF 2018.**

**A BILL FURTHER TO AMEND THE TELANGANA  
ADVOCATES' CLERKS' WELFARE FUND  
ACT, 1992**

Be it enacted by the Legislature of the State of Telangana in the Sixty-ninth Year of the Republic of India as follows:-

B.366- (H)

[1]

**Short title, extent and commencement.** 1. (1) This Act may be called the Telangana Advocates' Clerks' Welfare Fund (Amendment) Act, 2018.

(2) It extends to the whole of the State of Telangana.

(3) It shall come into force with immediate effect.

**Amendment of section 12. Act No.19 of 1992.** 2. In the Telangana Advocates' Clerks' Welfare Fund Act, 1992 (hereinafter referred to as the principal Act), in section 12,-

(a) in sub-section (1), for the words "fifty rupees", the words " hundred rupees" shall be substituted;

(b) in sub-section (2), for the words "rupees fifty", the words "rupees hundred" shall be substituted;

**Amendment of section 12A.** 3. In the principal Act, in section 12A, in sub-section (1), for the expressions, "Rs.50/-" "Rs.43/-" and "Rs.7/-", the expressions "Rs.100/-", "Rs.86/-" and "Rs.14/-" shall respectively be substituted.

## **STATEMENT OF OBJECTS AND REASONS**

The Advocates' Clerks' Welfare Fund Act, 1992 was enacted to benefit the clerks of the Advocates in the State by providing for, Welfare measures like payment of a fixed amount on cessation from employment, policies of Group Life Insurance, Provident Fund, medical facilities and to give monetary assistance to the dependants in the event of the death of Advocates' Clerks.

2. The said Act contemplates for 'Constitution of Advocates' Clerks' Welfare Fund' to meet above requirement.

3. Of late, there has been constant demand for enhancement of benefits payable to the Advocates' Clerks.

4. Having taken into consideration the demands of the Advocates' Clerks and the request of the Secretary, A.P. Advocates' Clerks' Welfare Fund, High Court Buildings, Hyderabad the Government have decided to enhance the Stamp value of the "Nyayavadula mariyu vari Gumasthala Samkshema Nidhi" from Rs.50/- to Rs.100/- along with consequential changes by amending the said Act, suitably.

5. This Bill seeks to give effect to the above decision.

**A. INDRAKARAN REDDY,**  
Minister for Housing,  
Law and Endowments.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND CONDUCT OF BUSINESS IN THE  
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Advocates' Clerks' Welfare Fund (Amendment) Bill, 2018, after it is passed by both Houses of the State Legislature, may be submitted to the Governor for his assent under article 200 of the Constitution of India.

**A. INDRAKARAN REDDY,**  
Minister for Housing,  
Law and Endowments.

**Dr. V. NARASIMHA CHARYULU,**  
Secretary to State Legislature.